

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:982

ANSWERED ON:23.11.2001

NEW VRS FOR CENTRAL GOVERNMENT EMPLOYEES

AJAY CHAKRABORTY;CHANDRA BHUSHAN SINGH;JAGDAMBI PRASAD YADAV;KINJARAPU YERRANNAIDU;MALYALA RAJAJIAH;PRABODH PANDA;T. GOVINDAN

Will the Minister of FINANCE be pleased to state:

- (a) whether Government have finalised new Voluntary Retirement Scheme for Central Government employees;
- (b) if so, the main features of the scheme;
- (c) the time by which scheme is likely to be implemented;
- (d) the percentage of total employees that are likely to opt for this scheme;
- (e) whether it has examined that downsizing of Government establishments will not result in inefficiency in Governance; and
- (f) if so, the details with the corrective steps taken in this regard ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL)

(a) (b) (c) & (d) Under the Central Civil Services (Pension) Rules, 1972, a government servant on completion of 20 years of qualifying service can seek voluntary retirement by giving notice of not less than 3 months in writing to the appointing authority. These rules also provide for option of voluntary retirement to employees who are declared surplus provided they have rendered not less than 15 years of service. While there is no proposal under consideration of the Government to introduce a new voluntary retirement scheme for Central Government employees in general, it is proposed to offer the employees in the surplus pool an attractive VRS package as announced by the Finance Minister in his Budget Speech on 28th February, 2001. Necessary action has already been initiated in this regard.

(e) & (f) Downsizing/rightsizing of the government machinery is undertaken to contain avoidable expenditure on establishment but while doing so care is taken that it is not at the cost of efficiency.